

National Company Law Tribunal

Allahabad Bench

CP NO. 181/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

NAME OF THE COMPANY: Winston Pharmaceuticals Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 14(i) of the Companies Act of 2013.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Nakul Grover	Advocate		
2.	Krishna Dev Vyas	Advocate	ROC	

CP No. 181/ALD/2017

Sh. Nakul Grover, Advocate for the petitioner. Sh. Krishna Dev Vyas, CGSC, for the ROC, Kanpur.

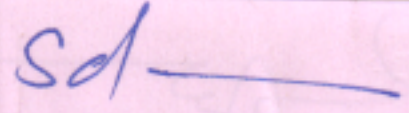
Today, learned counsel for the petitioner intimates that the petitioner is not inclined to pursue and prosecute the present petition. Hence, as per instruction, he received from the petitioner, he is not pressing for the same. Therefore, same may be allowed to be withdrawn unconditionally. In support of such stand, the petitioner has moved a C.A No. 02/2018.

The learned Central Govt. Standing Counsel further express no objection for such withdrawal of the C.P and to allow the present C.A No. 02/2018 in terms of its prayer clause.

Having heard the counsel for both the parties, we are of the view, that present C.A. for withdrawal of Main Company Petition as per its prayer clause. Hence, the C.A. No. 02/2018 is allowed. Consequently, the present Company Petition also stands disposed of as withdrawn unconditionally. No order as to cost.

Date: 09/01/2018

Typed by
Jyoti
(Stenographer)


H.P. Chaturvedi,
Member(Judicial)